

की जिम्मेदारी नहीं देंगे, तब तक पब्लिक सैंक्टर मजबूत नहीं बनेगा। जो पब्लिक सैंक्टर को संबोटाज करना चाहते हैं, जो प्राइवेट सैंक्टर से मिले हुए होते हैं, जो पब्लिक सैंक्टर में अपने रिश्तेदारों को रखना चाहते हैं, जो पब्लिक सैंक्टर को बदनाम करना चाहते हैं, उनको आप भेजेंगे तो पब्लिक सैंक्टर कभी मजबूत नहीं होगा। बुनियादी बात यह है कि पब्लिक सैंक्टर में आप उन लोगों को भेजें जो ईमानदारी से समाजवाद में और पब्लिक सैंक्टर में विश्वास करते हों। इसके साथ साथ पब्लिक सैंक्टर में काम करने वाले कर्मचारी जो हैं, जो मजदूर हैं उन में भी यह भावना आपको भरनी पड़ेगी कि यह राष्ट्र का क्षेत्र है और इसको उन्हें मजबूत बनाना चाहिये। उन को उस में पार्टिसिपेट नहीं बनायेंगे, उन में सैंस आफ इनवाल्वमेंट और पार्टिसिपेशन पैदा नहीं करेंगे, मैनेजमेंट में उनका हिस्सा नहीं रखेंगे, तब तक हमारा पब्लिक सैंक्टर एक आदर्श सैंक्टर की मिसाल देश में नहीं रख सकेगा।

18.26 hrs.

ARREST, CONVICTION AND RELEASE OF MEMBERS

MR. CHAIRMAN : I have to inform the House that the Speaker has received two identical communication; dated the 29th April, 1968, from the Sub-divisional Magistrate, Parliament Street, New Delhi, which read as follows :

"I have the honour to inform you that I have found it my duty, in the exercise of my powers under section 64 of the Code of Criminal Procedure, to direct that Sarvashri Kedar Paswan and Gunanand Thakur, Members, Lok Sabha, be arrested under section 188, Indian Penal Code, for defiance of the prohibitory order under section 144, Criminal procedure Code; in force, by taking out a procession near Irwin Statue, in the jurisdiction of police Station, Parliament Street, New Delhi, against Kutch Award.

Sarvashri Kedar Paswan and Gunanand Thakur were accordingly arrested

at 12.10 p. m. on this day the 29th April, 1968, and are being produced before the Judicial Magistrate at Parliament Street Court for trial today."

I have also to inform the House that the Speaker has received the following communication, dated the 29th April, 1968, from the Magistrate, 1st Class, New Delhi, which reads as follows :

"I have the honour to inform you that Sarvashri Gunanand Thakur and Kedar Paswan, Members of the Lok Sabha were tried at the Parliament Street Courts before me on a charge U/s. 188 of the Indian Penal Code for violation of the prohibitory orders U/s 144 Cr. P. C. near Irwin Statue, New Delhi.

On 29th April, 1968 after trial. I found them guilty of an offence U/s. 188 of the Indian Penal Code and sentenced them to imprisonment till the rising of the court.

They were convicted U/s 188 I. P. C. and were released after the rising of the court today the 29th April 1968.

18.27 hrs.

FINANCE BILL, 1968—contd.

SHRI M. SUDARSANAM (Narasaraopet): The budget reflects a policy of reorientation in the right direction and may considerably improve the economic prospects of this country. The welcome measures include abolition of equity dividend tax, reduction of surtax, abolition of annuity deposit, removal of differences between earned and unearned incomes etc. Also, the reduction in the bank rate from 6 per cent to 5 percent should help the capital structure. I am very sorry that not even a single Member from the Opposition has appreciated these facts.

There are, however, some proposals which are likely to have an adverse effect. For instance, there is absence of relief in taxation. Such reliefs as have been given are only marginal. Indeed, new and indirect taxes have been levied. The Central budget together with the railway budget and the proposed increase in the postal rates will